



सत्यमेव जयते

The Gauhati High Court, At Guwahati
[HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH]

Cause List

Published under the authority of Hon'ble The Chief Justice

Web: www.causelists.nic.in

NOTICE

IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE PERIOD INDICATED BELOW.

	BENCH	NAME OF THE JUDGES	PERIOD
	[DIVISION BENCH] [COURT NO. 1] <i>This Bench will take up matters pertaining to:</i> 1. All urgent DB matters	HON'BLE THE CHIEF JUSTICE AND HON'BLE MR. JUSTICE MANASH RANJAN PATHAK	FROM 31-05-2021 TO 04-06-2021
	[CIVIL BENCH] [COURT NO. 2] <i>This Bench will take up matters pertaining to:</i> 1. All urgent Writ and Civil matters.	HON'BLE MR. JUSTICE N. KOTISWAR SINGH	-DO-
	[CRIMINAL SINGLE BENCH] [COURT NO. 13] <i>This Bench will take up matters pertaining to:</i> 1. All Bail matters pertaining to cases where punishment is more than 7 years. 2. Any urgent Criminal matters.	HON'BLE MR. JUSTICE AJIT BORTHAKUR	-DO-
	[CRIMINAL SINGLE BENCH] [COURT NO. 16] <i>This Bench will take up matters pertaining to:</i> 1. All Bail matters pertaining to cases where punishment is up to 7 years. 1. Bail matters (relating to offences under Special Acts including PC Act and POCSO Act). 2. Any Urgent Criminal matters.	HON'BLE MR. JUSTICE SANJAY KUMAR MEDHI	-DO-
	[CRIMINAL SINGLE BENCH] [COURT NO. 19] <i>This Bench will take up matters pertaining to:</i> 1. All Bail matters pertaining to cases where punishment is up to 7 years. 1. Bail matters (relating to offences under Special Acts including PC Act and POCSO Act). 2. Any Urgent Criminal matters.	HON'BLE MR. JUSTICE SOUMITRA SAIKIA	-DO-